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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 8663/2023

SURJIT KAUR Petitioner

Through: Mr. Umang Tyagi with Mr. Ayush

Puri, Advocates.

versus

STATE OF NCT OF DELHI & ANR Respondents

Through: Mr. Anupam Srivastava, ASC for

GNCTD with Mr. Ujjwal Malhotra, Mr. Nipun Katyal and Mr. Surya

Paratp Singh, Advocates for R1.

Mr. Kuljeet Singh, Advocate for Ms. Shobhana Takiar, Standing Counsel

for DDA/R2.

CORAM:

HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER 03.07.2023

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CM APPL. No. 32840/2023

Exemption granted, subject to just exceptions.

Let requisite compliances be made within 01 week.

Application stands disposed-of.

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By way of the present petition filed under Article 226 of the Constitution of India, the petitioner seeks a direction to respondent No.1/State of NCT of Delhi through the Sub-Divisional Magistrate, Alipur to demarcate the land, details whereof have been indicated in the petition.

2. Mr. Umang Tyagi, learned counsel for the petitioner submits, that despite an application dated 18.04.2022 made to respondent No.1,





demarcation of land has not been carried-out. On being queried, counsel confirms that the land has not been urbanised.

- 3. Issue notice.
- 4. Mr. Anupam Srivastava, learned ASC who is present in court is requested to accept notice on behalf of respondent No.1/State of NCT of Delhi (Sub-Divisional Magistrate, Alipur).
- 5. Mr. Kuljeet Singh, learned counsel is present on behalf of Ms. Shobhana Takiar, learned Standing Counsel for respondent No.2/DDA, and accepts notice.
- 6. Counsel for the respondents seek time to take instructions and, if necessary, file counter-affidavits in the matter.
- 7. Let counter-affidavits, if any, be filed within 02 weeks; rejoinder thereto, if any, be filed within 01 week thereafter; with copies to the opposing counsel.
- 8. Re-notify on 02^{nd} August 2023.

ANUP JAIRAM BHAMBHANI, J

JULY 3, 2023 ds

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